

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

OA No.345/2021

Dated this the 3rd day of September, 2021

CORAM:

Hon'ble Sh. Jayesh V. Bhairavia, Member (J)

Hon'ble Sh. A.K. Dubey, Member (A)

Shri Rameshbhai,
S/o Ganapatbhai Dataniya,
Age:63 years,
ExT.A.(Tax Assistant) in the office of the respondent,
Residing at 44, Kanan Residency,
S.P.Ring Road,
Nr. Gram Panchayat,
Ahmedabad – 382 330.

... Applicant

(By Advocate: Shri M.S.Trivedi)

1. The Principal Chief Commissioner of Income Tax,
Aaykar Bhavan, Ministry of Finance,
Department of Revenue,
Nr. Income Tax Circle,
Opp. All India Radio Office,
Navrangpura, Ahmedabad – 380 009.

2. The Zonal Officer,
Office of ZAO, CBDT,
Central Board of Direct Taxes,
Expenditure, Ahmedabad – 380 014. Respondents

ORDER (ORAL)**Per: Hon'ble Shri Jayesh V. Bhairavia, Member (J)**

1. The applicant, Ex.T.A.(Tax Assistant) of CCIT, Aaykar Bhavan, Income Tax had submitted representation dated 17.07.2019 whereby he requested the Chief Commissioner of Income Tax for inclusion of the name of his physically challenged son in PPO, so that in the event of absence of himself or his wife, his son, who is mentally unsound get the amount of family pension for survival of his life. The said representation has been received in the office of respondent No.1 on 17.07.2019.
2. It is contended in the said representation that as per the provision of CCS (Pension) Rules, 1972 that son/daughter who is mentally unsound and physically challenged and who are not able to earn their livelihood, same are enlisted to get family pension. Since his son is stated to be mentally unsound person to secure his future survival, he has submitted the said representation. According to the counsel for the applicant, the said representation is not decided till date. Hence this OA.
3. In view of the aforesaid submission, we deem it appropriate to dispose of this OA on admission stage with a direction to the respondent No.1, or competent authority to consider and decide the representation dated 17.07.2019 and to decide preferably within 90 days from the date of receipt of a copy of this order. We made it clear that we have not expressed any opinion on the merit of the contention of the representation of the applicant.

(A.K.Dubey)
Administrative Member

(Jayesh V.Bhairavia)
Judicial Member